

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.3/AM19
SCHEDULED FOR 25.04.2018
(HELD ON 26.04.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT**

Meeting No. 3/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' SCHEDULED FOR 25.04.2018 (HELD ON 26.04.2018), under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri Nand Lal, Consultant, DIPP
- 3) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-17	M/s Narendra Plastic Pvt. Ltd.	HQ F. No. 01/87/171/00012/AM18/ DES-VII	Status: Approved
NC No.:3/AM19 Dated: 26.04.2018	Adv. Lic. No. and Date 0310800296 dated 18.11.2015	RA F. No. 03/95/040/00569/AM16	

Subject: Fixation of Adhoc Norms against following Advance Authorization No. 0310800296 dated 18.11.2015.

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PRINTED VEST TYPE CARRIER BAGS MADE OF HDPE	5000 MT	HDPE GRANULES	5500 MT
RA may take consequential action as per Policy / Procedures.			


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Online Cases

1	Case No.:69/5/87-ALC1/2017	Party Name: SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Rejected
	HQ File :01/87/050/00384/AM18/	RLA File :34/24/040/00237/AM16/	Lic.No/Date:3410042239 06.06.2016	
Decision: The committee note that D/L dated 20.02.2018 was issued by DGFT to firm and requisite information has not been received so far. Thus, the Committee decided to reject the case.				

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Case No.:54/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Approved
HQ File :01/87/050/00369/AM18/	RLA File :08/24/040/00091/AM17/	Lic.No/Date:0810138114 07.06.2016	
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C – 1032 (Resin Content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.238 kg
		2. Phthalic Anhydride	0.322 kg
		3. Glycerine	0.210 kg
		4. Toluene	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

3	Case No.:92/15/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00485/AM17/	RLA File :31/83/040/00194/AM16/	Lic.No/Date:3110066494 21.12.2016	
Decision : The committee considered the request of the firm and decided to defer the matter.				

4	Case No.:93/15/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00486/AM17/	RLA File :31/83/040/00196/AM16/	Lic.No/Date:3110066495 21.12.2016	
Decision : The committee considered the request of the firm and decided to defer the matter.				

5	Case No.:95/15/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00488/AM17/	RLA File :31/83/040/00074/AM17/	Lic.No/Date:3110066510 26.12.2016	


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Decision : The committee considered the request of the firm and decided to defer the matter.				
6	Case No.:91/15/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00484/AM17/	RLA File :31/83/040/00168/AM16/	Lic.No/Date:3110066517 27.12.2016	
	Decision : The committee considered the request of the firm and decided to defer the matter.			
7	Case No.:94/15/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00487/AM17/	RLA File :31/83/040/00067/AM17/	Lic.No/Date:3110066534 04.01.2017	
	Decision : The committee considered the request of the firm and decided to defer the matter.			
8	Case No.:44/16/87-ALC1/2016	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00571/AM17/	RLA File :31/83/040/00142/AM17/	Lic.No/Date:3110066564 27.01.2017	
	Decision : The committee considered the request of the firm and decided to defer the matter.			
9	Case No.:134/2/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00191/AM18/	RLA File :31/83/040/00016/AM18/	Lic.No/Date:3110066730 12.05.2017	
	Decision : The committee considered the request of the firm and decided to defer the matter.			
10	Case No.:135/2/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00192/AM18/	RLA File :31/83/040/00017/AM18/	Lic.No/Date:3110066755 22.05.2017	
	Decision : The committee considered the request of the firm and decided to defer the matter.			
11	Case No.:136/2/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00193/AM18/	RLA File :31/83/040/00019/AM18/	Lic.No/Date:3110066754 22.05.2017	
	Decision : The committee considered the request of the firm and decided to defer the matter.			
12	Case No.:67/5/87-ALC1/2017	Party Name: ASTRA CORPORATION	Meet No/Date:3/87-ALC1/2018	Status: Approved


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		26.04.2018	
HQ File :01/87/050/00382/AM18/	RLA File :22/24/040/00025/AM18/	Lic.No/Date:2210015763 30.08.2017	
Decision: Based on the technical comments of DIPP furnished vide Letter No.7/209/2013-TSW date 11.02.2016, the Committee approved following adhocs norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
BUTYL RECLAIMED RUBBER	1500 MT	USED BUTYL RUBBER TUBES CUT INTO TWO PIECES	1350 MT
Condition: The total quantity of imported item "used tyres" shall be subject to NOC from Ministry of Environment and Forests.			
RA may take consequential action as per Policy / Procedures.			

Case No.: 55/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Approved	
HQ File :01/87/050/00370/AM18/	RLA File :08/24/040/00464/AM17/	Lic.No/Date:0810140985 21.09.2017		
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved:				
13	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg
			2. Glycerine	0.1140 kg
			3. Pentaerithritol	0.0770 kg
			4. Phthalic Anhydride	0.238 kg
			5. Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.151 kg
			6. Xylene	0.059 kg
RA may take consequential action as per Policy / Procedures.				

Case No.: 56/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Approved	
HQ File :01/87/050/00371/AM18/	RLA File :08/24/040/00476/AM17/	Lic.No/Date:0810140986 21.09.2017		
Decision: The Committee considered the case and decided to approve Adhoc Norms on repeat basis based on the decision of the NC Meeting No. 9/87-ALC1/2017 held on 31.01.2018 and recommended as under:				
14	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Alkyd Resin C-1032 (Resin Content 60+/-2%)	1 kg	1. Distilled Fatty Acid	0.194 kg
			2. Phthalic Anhydride	0.273 kg
			3. Glycerine	0.179 kg


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 Foreign Trade Development Officer
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	4. Xylene	0.42 kg
RA may take consequential action as per Policy / Procedures.		

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Case No.:60/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87- ALC1/2018 26.04.2018	Status: Approved	
HQ File :01/87/050/00375/AM18/	RLA File :08/24/040/00102/AM18/	Lic.No/Date:0810140988 21.09.2017		
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved:				
15	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Alkyd Resin C – 1032 (Resin Content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.238 kg
			2. Phthalic Anhydride	0.322 kg
			3. Glycerine	0.210 kg
			4. Xylene	0.315 kg
RLA may take consequential action as per Policy / Procedures.				

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Case No.:61/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87- ALC1/2018 26.04.2018	Status: Approved																						
HQ File :01/87/050/00376/AM18/	RLA File :08/24/040/00109/AM18/	Lic.No/Date:0810140989 21.09.2017																							
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 17.04.2015 the following Adhoc Norms are approved:																									
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="6">Alkyd Resin-S-5060 (Resin Content 80+/-2%)</td><td rowspan="6">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.466 kg</td></tr><tr><td>2. Glycerine</td><td>0.031 kg</td></tr><tr><td>3. Pantaerithritol</td><td>0.0770 kg</td></tr><tr><td>4. Phthalic Anhydride</td><td>0.213 kg</td></tr><tr><td>5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)</td><td>0.151 kg</td></tr><tr><td>6. Xylene</td><td>0.058 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin-S-5060 (Resin Content 80+/-2%)	1 kg	1. Distilled Fatty Acid	0.466 kg	2. Glycerine	0.031 kg	3. Pantaerithritol	0.0770 kg	4. Phthalic Anhydride	0.213 kg	5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.151 kg	6. Xylene	0.058 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																						
Alkyd Resin-S-5060 (Resin Content 80+/-2%)	1 kg	1. Distilled Fatty Acid	0.466 kg																						
		2. Glycerine	0.031 kg																						
		3. Pantaerithritol	0.0770 kg																						
		4. Phthalic Anhydride	0.213 kg																						
		5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.151 kg																						
		6. Xylene	0.058 kg																						
RA may take consequential action as per Policy / Procedures.																									

Case No.: 57/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87- ALC1/2018 26.04.2018	Status: Approved
17 HQ File :01/87/050/00372/AM18/	RLA File :08/24/040/00044/AM18/	Lic.No/Date:0810141004 22.09.2017	
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 01.06.2015 the following Adhoc Norms are approved:			


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EXPORT ITEM	QTY	IMPORT ITEM	QTY
Urea Formaldehyde Resin UF-8 (60+/-2% RESIN CONTENT)	1 kg	1. Butanol	0.598 kg
		2. Toluene	0.033 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:58/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87- ALC1/2018 26.04.2018	Status: Approved																		
HQ File :01/87/050/00373/AM18/	RLA File :08/24/040/00070/AM18/	Lic.No/Date:0810141006 22.09.2017																			
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 01.06.2015 the following Adhoc Norms are approved:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Alkyd Resin C 1030 (Resin content 70 +/-2%)</td><td rowspan="4">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.204 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.273 kg</td></tr><tr><td>3. Glycerine</td><td>0.185 kg</td></tr><tr><td>4. Xylene</td><td>0.315 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin C 1030 (Resin content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.204 kg	2. Phthalic Anhydride	0.273 kg	3. Glycerine	0.185 kg	4. Xylene	0.315 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Alkyd Resin C 1030 (Resin content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.204 kg																		
		2. Phthalic Anhydride	0.273 kg																		
		3. Glycerine	0.185 kg																		
		4. Xylene	0.315 kg																		
RA may take consequential action as per Policy / Procedures.																					

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Case No.:59/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87- ALC1/2018 26.04.2018	Status: Approved																		
HQ File :01/87/050/00374/AM18/	RLA File :08/24/040/00077/AM18/	Lic.No/Date:0810141007 22.09.2017																			
Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Alkyd Resin C – 1032 (Resin Content 70 +/-2%)</td><td rowspan="4">1 kg</td><td>1. Distilled Fatty Acid</td><td>0.238 kg</td></tr><tr><td>2. Phthalic Anhydride</td><td>0.322 kg</td></tr><tr><td>3. Glycerine</td><td>0.210 kg</td></tr><tr><td>4. Xylene</td><td>0.315 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Alkyd Resin C – 1032 (Resin Content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.238 kg	2. Phthalic Anhydride	0.322 kg	3. Glycerine	0.210 kg	4. Xylene	0.315 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Alkyd Resin C – 1032 (Resin Content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.238 kg																		
		2. Phthalic Anhydride	0.322 kg																		
		3. Glycerine	0.210 kg																		
		4. Xylene	0.315 kg																		
RLA may take consequential action as per Policy / Procedures.																					

Case No.:62/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:3/87- ALC1/2018 26.04.2018	Status: Deferred
HQ File :01/87/050/00377/AM18/	RLA File :08/24/040/00110/AM18/	Lic.No/Date:0810141010 22.09.2017	
Decision: The Committee considered the case as per agenda and decided to defer the case.			
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Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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Case No.: 63/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 3/87-ALC1/2018 26.04.2018	Status: Approved
HQ File :01/87/050/00378/AM18/	RLA File :08/24/040/00129/AM18/	Lic.No/Date: 0810141008 22.09.2017	

Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No. -46011/20/2009-PC-II dated 04.02.2015 the following adhoc norms are approved :-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S – 5035 LV (Resin Content 70 +/-2%)	1 kg	1. Distilled Fatty Acid	0.238kg
		2. Phthalic Anhydride	0.322 kg
		3. Glycerine	0.210 kg
		4. Xylene	0.315 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.: 65/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 3/87-ALC1/2018 26.04.2018	Status: Approved
HQ File :01/87/050/00380/AM18/	RLA File :08/24/040/00133/AM18/	Lic.No/Date: 0810141009 22.09.2017	

Decision: The Committee considered the case and decided to **approve Adhoc Norms on repeat basis** based on the decision of the NC Meeting No. 9/87-ALC1/2017 held on 31.01.2018 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1032 (Resin Content 60+/-2%)	1 kg	1. Distilled Fatty Acid	0.194 kg
		2. Phthalic Anhydride	0.273 kg
		3. Glycerine	0.179 kg
		4. Xylene	0.42 kg

RA may take consequential action as per Policy / Procedures.

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Case No.: 66/5/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date: 3/87-ALC1/2018 26.04.2018	Status: Approved
HQ File :01/87/050/00381/AM18/	RLA File :08/24/040/00134/AM18/	Lic.No/Date: 0810141005 22.09.2017	

Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 04.02.2015 the following Adhoc Norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S-5050 (Resin Content 70+2%)	1 kg	1. Distilled Fatty Acid	0.315 kg
		2. Glycerine	0.146 kg
		3. Pentaerithritol	0.039 kg
		4. Phthalic Anhydride	0.273 kg


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		5. Mineral Turpentine Oil /Low Aromatic White Spirit (LAWS)	0.217 kg
		6. Xylene	0.091 kg
RA may take consequential action as per Policy / Procedures.			

24	Case No.: 71/5/87-ALC1/2017	Party Name: FISHFA RUBBERS LIMITED	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Approved
	HQ File :01/87/050/00386/AM18/	RLA File :24/24/040/00025/AM18/	Lic.No/Date:2410042286 06.10.2017	
	Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	RECLAIMED RUBBER SHEET	2000 MT	USED RUBBER TUBES CUT INTO TWO PIECES WITHOUT VALVES STANDARD	1800 MT
	Condition: The total quantity of imported item "used tubes" shall be subject to NOC from Ministry of Environment and Forests.			
	RA may take consequential action as per Policy / Procedures.			

25	Case No.: 18/9/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00459/AM18/	RLA File :31/83/040/00116/AM18/	Lic.No/Date:3110066929 05.12.2017	
	Decision : The committee considered the request of the firm and decided to defer the matter.			

26	Case No.: 111/10/87-ALC1/2017	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00601/AM18/	RLA File :31/83/040/00117/AM18/	Lic.No/Date:3110066934 14.12.2017	
	Decision : The committee considered the request of the firm and decided to defer the matter.			

27	Case No.: 1/3/87-ALC1/2018	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Approved
	HQ File :01/87/050/00077/AM19/	RLA File :03/94/040/00780/AM18/	Lic.No/Date:0310818710 25.01.2018	
	Decision : The Committee considered the case and decided to approve adhoc-norms as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	XLPE Compound	500 MT	1. LDPE Granules	495 MT


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			2. Di- cumylperoxide (DCP)	10 MT
			3. Antioxidant	5 MT
			4. Octagon Jumbo Sleeves-BOX	930 Boxes On Net to Net basis with accountability clause.
			RA may take consequential action as per Policy / Procedures.	

28	Case No.:40/1/87-ALC1/2018	Party Name: DSM INDIA PVT. LTD	Meet No/Date:3/87-ALC1/2018 26.04.2018	Status: Deferred
	HQ File :01/87/050/00040/AM19/	RLA File :31/83/040/00151/AM18/	Lic.No/Date:3110066985 16.02.2018	
	Decision : The committee considered the request of the firm and decided to defer the matter.			

Meeting ended with a vote of thanks to the Chair.


ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
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